

Foreign Ministers on Southern Africa held in New Delhi from the 13th to 14th September, 1991, from the payment of foreign travel tax.

- (ix) G.S.R. 560 (E) published in Gazette of India dated the 6th September, 1991 together with an explanatory memorandum regarding exemption to His Majesty Jigme Singye Wangchuck, King of Bhutan and Sixteen members of the delegation who visited India from the 9th to 12th September, 1991, from the payment of foreign travel tax. [Placed in Library See No LT- 753/91]

- (5) The Punjab Appropriation (Vote on Account) No. 2 Bill, 1991
- (6) The Jammu and Kashmir Appropriation (No. 3) Bill, 1991
- (7) The Voluntary Deposits (Immunities and Exemptions) Bill, 1991
- (8) The Finance (No.2) Bill, 1991

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on 18th September, 1991:-

- (1) The Places of Worship (Special Provisions) Bill, 1991
- (2) The Special Protection Group (Amendment) Bill, 1991
- (3) The Electricity Laws (Amendment) Bill, 1991

13.00 hrs

[English]

ASSENT TO BILLS

SECRETARY GENERAL: Sir, I lay on the Table eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th September, 1991:-

13.01 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGLAM): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 25th November, 1991 will consist of:

- (1) The Central Excises and Customs Laws (Amendment) Bill, 1991
- (2) The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991
- (3) The Code of Criminal Procedure (Amendment) Bill, 1991
- (4) The Wild Life (Protection) Amendment Bill, 1991

1. Consideration of any Item of Gov-

ernment Business carried over from today's Order Paper.

2. Further consideration and passing of the Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991.
3. Consideration and passing of:
 - (a) The Banking Regulation (Amendment) Bill, 1991.
 - (b) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1991.
4. Consideration and passing of the following Bills as passed by Rajya Sabha:
 - (a) The Indian Succession (Amendment) Bill, 1990.
 - (b) The Family Courts (Amendment) Bill, 1990.

SHRI LAL K. ADVANI (Gandhi Nagar) : Mr. Speaker, Sir, in respect of the forthcoming business before the House, I would like to make two submissions. The first is the one that I have made when you had invited the party leaders to your chamber, namely that a mini general election has just now ended and we have been discussing in bits or parts or in piecemeal, the various malpractices that have been witnessed like rigging, booth capturing, violence etc. This only underscores the urgent need to undertake electoral reforms which can make the whole process as foolproof as possible and elections fair and free. I have pointed out that there are three Bills pending before Parliament. They were introduced in the other House on the basis of recommendations made by the Dinesh Goswami Committee. I was surprised and distressed to note that in the List of Business announced by the

Government, of Bills to be taken up, those three were not include. I would like to plead, through you, on this occasion that all the three Bills must be included in this session's business and passed in this session. Of course, much more needs to be done apart from those three bills. But at least these three be there.

The second point that I wish to make is that for a long time, the Union Territory of Delhi has been deprived of any representation. There has been no representation of any kind except for the seven Members in the Lok Sabha, who are unable to do justice to the various kinds of works and services that Delhi needs. It is a State which has enormous problems and those problem were being attended to by the Delhi Municipal Corporation or by the Metropolitan Council, though inadequately. In the Metropolitan Council there was a unanimous demand by all political parties that there should at least be a State Assembly, if not full state-hood. But nothing has been done, in that regard. I would plead on this occasion that future set up of Delhi should be considered in this session and early arrangements made for elections being held in Delhi.

SHRI RANGARAJAN KUMARAMANGALAM: With your permission, I would like to inform the hon. Leaders of the Opposition..

MR. SPEAKER : would you like to respond now? I think one or two other Members are there.

SHRI RANGARAJAN KUMARAMANGALAM: Yes, But, I think..

MR. SPEAKER : O.K. You complete. You can respond to them later.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, with regard to the three Bills, I would like to inform the hon. Leader of the

[Sh. Rangarajan Kumaramangalam]

Opposition-I am sure he is aware that these Bills are in Rajya Sabha. In fact, it is a small oversight for which reason it did not get included in the List of Business, We are committed. I have already said it on the floor of the House. The hon. Minister for Law and Justice has also said. We are committed to see that those Bills are brought up and passed. We will try our best to see that it is done in this session. If not we will definitely do it as soon as possible by next session. We are as interested, if not more, as all the parties.

With regard to Delhi we would definitely take it up seriously. (*Interruptions*) Let me finish my statement, Sir, the fundamental right of speech is being curtailed.

The point is that we understand the urgency also, because on the 12th December, we understand that, the issue of Metropolitan Council will come up. We would definitely pay immediate attention to that issue of Delhi.

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, some important subjects have been left, which should be included in the list of business for the next week.

Cores of people are unemployed in the country. Constitution (amendment) bill regarding declaring employment as fundamental right is under consideration for a long time. It must be included in the list of business for the next week.

The construction of Ahmadabad-Delhi broad guage Railway line is also a very important matter. It should also be discussed. This subject should also be included in the list of business for the next week.

Similarly, the matter regarding provid-

ing assistance for Indira Gandhi Canal, Rajasthan Canal by the Planning Commission should also be considered.

Similarly, the issue of giving constitutional status to Rajasthani language should be considered next week.

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, I am sorry that many important subjects have not been discussed. Therefore, these subjects should be included in the list of business for next week.

The prices of essential commodities have been increasing continuously for the last few years. There has been continuous rise in the prices since the present government assumed the office. Today, people are suffering as a result of rise in prices of essential commodities. The Finance Minister had also assured that the prices would come down from October..

MR. SPEAKER: You are making a speech. Please mention your subject only.

SHRI BHOGENDRA JHA: My submission is that this subject should be included in the list of business for next week and the issue of bringing prices at the level of 1989 should be considered.

Another important subject is that the Prime Minister of Nepal is about to visit India. The issue of Kosi river and western Kosi canal is being raised frequently.

MR. SPEAKER: Please don't make speech, state only that this matter should be taken for discussion.

SHRI BHOGENDRA JHA: I am giving arguments. Mr. Speaker sir, the government of Bihar is not in the position of completing this project. 90% of the work has been completed.

MR. SPEAKER: You are making a speech. Senior members like you are behaving in such a manner. There are many other members who have yet to speak.

SHRI BHOGENDRA JHA: If I do not give logic then how will you accept it? The Minister has assured the House about Western Kosi Canal that due to financial constraints this project will not be suspended. It will provide irrigation facility to 8 1/2 acre land and 90% of this project has been completed. Due to non-completion of ten per cent of the project work, this area is suffering from these facilities. Therefore, it must be included in the list of business for next week.

Mr. Speaker, Sir, the government of Bihar is thinking of selling of railway line from Birpur to Chaitra in the Himalayan region of the state. It is an unfortunate thing. This action should be stopped immediately.

It is a matter between two countries, therefore, this matter should be considered by the Government of India and Ministry of Railways. This matter should be discussed next week.

[English]

SHRI RAM NAIK (Bombay-North): I request that the following items may be included in the next week's agenda:-

1. Need to check increasing prices of essential commodities.
2. Need to use word 'Mumbai' in Hindi and also in English for the city Bombay.

SHRI SYED SHAHABUDDIN (Kishanganj): I request that the following items may be included in the next week's agenda:-

- (i) Discussion on Annual Reports of the Commissioner/Deputy Commissioner for linguistic minorities.
- (ii) Discussion on Annual Reports of Minorities Commission.

Mr. Speaker, Sir, these reports have not been discussed in the House during the last 10 years and therefore, I request that as a

matter of urgency they be taken up during the next week.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Mr. Speaker, Sir, the following subjects should be included in the list of business for next week:-

- (1) The Central Government should provide sophisticated arms to the State Government to equip the security forces with a view to curb the continuously increasing activities of terrorists in Uttar Pradesh.
- (2) Facilities should be provided in Agra at par with an International Tourist Centre.

SHRI BHUWAN CHANDRA KHAN-DURI (Garhwal): Mr. Speaker, Sir, the following items may kindly be included in the next week's agenda:-

- (1) A comprehensive scheme should be evolved by the Central Government to rehabilitate the people who were hit by the recent earthquake that rocked the hill areas of Uttar Pradesh.
- (2) The current earthquake has once again put a question mark on the prospectus of the Tehri Dam project. The Central Government should reconsider the project.

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore): Mr. Speaker, Sir, the following item may kindly be included in the next week's agenda:

- (1) There is need to release sufficient funds immediately from the central road fund for completion of the road between Madikeri and Subramanya in Karnataka State.

(Acquisition and Transfer of sick Tea Units) Amend. Bill

[Sh. V. Dhananjaya Kumar]

- (2) There is need to provide a new runway to the Mangalore Airport to facilities all wether air operation to Mangalore.

PROF. PREMDHUMAL (Hamirpur): Mr. Speaker, Sir, I request that the following item may be included in the next week's agenda:

The welfare of the Ex-Servicemen such as One-rank-One pension, re-employment after their early retirement and other benefits.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, with regard to the discussion on checking the prices, the Business Advisory Committee is seized of the matter already and I am sure the Business Advisory Committee would react to it.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, the following items may kindly be included in next week's agenda:-

- (1) Introduction of national song 'Jangman' in all the cinema halls of the country after the newsreel at the time of starting each show in order to arouse nationalist feeling among countrymen.
- (2) Providing IDA financial assistance to Rajasthan Government for taking up water supply and sewerage work in different cities in the State.

13.12 hrs.

BUSINESS ADVISORY COMMITTEE

Seventh Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY

AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I beg to move:

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 20th November, 1991."

MR. SPEAKER: The question is:

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 20th November, 1991."

The motion was adopted.

13.13 hrs.

TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) AMENDMENT BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill to amend the Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985."

The motion was adopted.

SHRI P. CHIDAMBARAM: I introduce the Bill.